

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 744/95.

Dt. of Decision : 12-3-98.

M.Chandrasekhar

.. Applicant.

Vs

1. The Postmaster,
Suryapet Head Post Office,
Suryapet, Nalgonda Distt.
2. The Supdt. of Post Offices,
Suryapet Division, Suryapet.

.. Respondents.

Counsel for the applicant : Mr.S.Ramakrishna Rao

Counsel for the respondents : Mr.N.V.Raghava Reddy, Addl. CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

To

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ORDER

ORAL ORDER (PER HON.SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.))

Heard Mr.S.Ramakrishna Rao, learned counsel for the applicant and Mr.N.V.Raghava Reddy, learned counsel for the respondents.

2. The applicant while working as Estra Departmental Stamp Vendor at Suryapet Head post office was served with charge-memo alleging over writting on the register^{ed} articles. In the mean while, the applicant filed this OA challenging the charge memo.

3. On 29-06-95 this Tribunal passed an interim order directing the respondents not to pass any final order on the basis of the enquiry if it is going to be conducted in pursuance of the charge memo dated 1-5-95.

4. Now it is submitted that the enquiry has been completed and the enquiry officer has submitted his report. A copy of the enquiry officer's report has been furnished to the applicant.

5. The respondents are to pass the final order. In view of the interim order they have not passed the final order.

6. The learned counsel for the respondents submit that the respondents may ~~not~~ ^{be} permit_{ted} to pass the final order. The learned counsel for the applicant submits that he is challenging the charge sheet the OA may be considered ^{at} full length. However, we feel that at this stage it is not necessary to consider this OA unless it is decided to punish the applicant. The applicant has been given the copy of the enquiry officers' report. He is at liberty to submit a reply to that if he so desires, ~~not~~ within a period of fortnight from to-day. If such a reply is received within a ^{the} stipulated period the respondents ^{are} at liberty to pass final order on the basis of the enquiry report and also based to

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the explanation given by the applicant on the enquiry report. However, it is made ~~at~~ clear if any punishment imposed on the applicant that will come into force only fortnight after the receipt of the copy of the punishment order by the applicant. This will safe-guard the interest of the applicant if he so desires to challenge that final order.

7. With the above direction, the OA is disposed of.
No costs.

B. S. JAI PARAMESHWAR
(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

12.3.98

R. RANGARAJAN
(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 12th March 1998.
(Dictated in the Open Court)

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OA.744/95

Copy to :-

1. The Postmaster, Suryapet Head Post Office, Suryapet, Nalgonda.
2. The Supdt. of Post Offices, Suryapet Division, Suryapet.
3. One copy to Mr. S.Ramakrishna Rao, Advocate, CAT., Hyd.
4. One copy to Mr. N.V.Raghava Reddy, Addl.CGSC., CAT., Hyd.
5. One copy to BSJP M(J), CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

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COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
M(J)

DATED : 12/3/98

ORDER/JUDGMENT

M.A./R.A./C.A. NO.

in

O.A. NO. 744/95

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

